

THE BETWA RIVER BOARD (AMENDMENT) ACT, 1993

No. 49 OF 1993

[27th August, 1993.]

An Act further to amend the Betwa River Board Act, 1976.

Be it enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Betwa River Board (Amendment) Act, 1993.

Short title.

2. In section 3 of the Betwa River Board Act, 1976 (hereinafter referred to as the principal Act), in clause (g), for the words "Rajghat Reservoir", the words "Rani Laxmibai Sagar" shall be substituted.

43 of 1976.

Amendment of section 3.

3. In section 12 of the principal Act, in sub-section (2), in clause (b), for the words "Rajghat Reservoir", the words "Rani Laxmibai Sagar" shall be substituted.

Amendment of section 12.

4. Any reference to Rajghat Reservoir in any other law or in any rule, regulation, instrument or other document or in any proceeding shall be construed as a reference to Rani Laxmibai Sagar.

Reference to Rajghat Reservoir to be construed as reference to Rani Laxmibai Sagar.